

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

(ALLAHABAD)

Allahabad This The 25th Day of July, 2000

Original Application No. 724 of 1999

CORAM:

Hon'ble Mr. S. Biswas, A. M.

1- Vinod Kumar s/o Sri Loti Ram
R/o Village Balia Kheri,
Mandhar pur Block,
Near I.I.I. Saharanpur.

2- Dharam Singh, s/o Sri Shyam Lal,
R/o Indira Colony, Near Railway
Crossing, Maida Mill Fatak,
Sharda Nagar, Saharanpur.

.....Applicants

(By Adv: Sri K.K. Misra)

V E S U S

1- Union Of India, through Secretary,
Ministry Of Finance, North Block
New Delhi.
2- Commissioner Income Tax, Income Tax Office,
Meerut.
3- Deputy Commissioner Of Income Tax,
Office Of the Deputy Commissioner
of Income Tax (Administration) Saharanpur.

.....Respondents

(By Adv: Sri A. Mahiley.)

(2)

O R D E R

(By Hon' Mr. S. Biswas, A.M.)

- 1- Heard counsel for respondents.
- 2- It is mentioned that through an M.A. it has already been submitted that the applicant has been granted temporary status on 30-10-99 by issuing of corrigendum by the commissioner of Income Tax and the applicant still working in that capacity as well as casual employee. Therefore, the cause of action in O.A. 724/99 does not survive and it became infructuous.
- 3- In the situation, the case is dismissed as infructuous if any part of the submission, is not factual correct, the application is at liberty to file a fresh O.A./M.A. Accordingly, the O.A. is dismissed.
- 4- No order as to costs.

S. Biswas
Member - A

Abhishek